

Title: Urged the Government to clear the confusion regarding disinvestment of Department of Telecommunication and pending litigations about the finalisation of tenders for supply of telecommunication materials to Andhra Pradesh.

PROF. UMMAREDDY VENKATESHWARLU (TENALI): Sir, it is quite unfortunate that a great deal of confusion is prevailing in Andhra Pradesh Telecom Circle. Here, the problem is two-fold. Firstly, recently the Government has made an announcement that the Telecommunication Department is going to be disinvested and privatised. After that, there is a certain amount of inaction among the employees with the result that nobody is going to the work. Secondly, added to this, it is understood that there is some court litigation in one particular State about the tenders to be finalised for the supply of telecommunication materials. As a result of the pending of litigation, the supply of entire telecommunication materials such as cable, which is related to the laying of the lines, giving connections to the subscribers, is stopped in Andhra Pradesh. No litigation is pending in Andhra Pradesh.

Sir, I urge upon the Government to come out with a clear policy as to whether disinvestment is going to take place, as to whether litigations are going to be finalised, and as to whether the supply of materials to Andhra Pradesh Telecom Circle is going to be restored so that the work can progress.